

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR

Date of order: 05.07.2000

OA No.675/1993

Naman Singh Shekhawat S/o Shri Narain Singh Shekhawat, resident of village Kaladera, District Jaipur.

.. Applicant

Versus

1. Union of India through its Secretary, Ministry of Home Affairs, Government of India, Shastri Bhawan, New Delhi.
2. The Assistant Director, Subsidiary Intelligence Bureau, Ministry of Home Affairs, Kamal Niwas, Govind Marg, Near Police Memorial, Jaipur.

.. Respondents

Mr. Manoj Vyas, Proxy counsel to Mr. Mahendra Shah, counsel for the applicant.

Mr. V.S.Gurjar, counsel for the respondents

CORAM:

Hon'ble Mr. Justice B.S.Raikote, Vice Chairman  
Hon'ble Mr. N.P.Nawani, Administrative Member

ORDER

Per Hon'ble Mr. Justice B.S.Raikote, Vice Chairman

The learned counsel for the respondents submits that this application has become infructuous since in terms of the interim order of this Tribunal dated 14.12.1999 the applicant has availed the remedy by appeal and the Appellate Authority has passed an order and that order has been challenged before this Tribunal in a separate OA, No. 199/2000, and the same is pending. He submits that the said separate OA filed by the very applicant, is not disputed. In the other OA No. 199/2000 we will be considering the order of the Original Authority as well as the Appellate Authority since the order of the Original Authority is merged in the order of the Appellate Authority. Accordingly, we pass the order as under:

This application is dismissed as having become infructuous keeping all the contentions open to be considered in OA No. 199/2000.

  
(N.P.NAWANI)

Adm. Member

  
(B.S.RAIKOTE)

Vice Chairman